

**FORM NO. 69**

**Statement of income of a Specified fund eligible for concessional taxation under section 210(2) of the Act**

<b>PART – A</b>			
<b>1.</b>	<b>Details of the specified Fund</b>		
i.	Name	(refer note 1)	
ii.	Address of the registered office	(refer note 2)	
iii	PAN		
iv	Email ID		
v	Contact Number	Country Code	
vi	Legal Status (select one)	1. company 2. trust 3. limited liability partnership 4. body corporate	
vi i	Registration number as per the certificate of registration issued by the International Financial Services Centre Authority		
vi ii	Date of registration:	dd/mm/yyyy	
ix	Please upload a copy of the certificate of registration	UPLOAD	
2	Tax year ending	dd/mm/yyyy	
3	Total Income of Specified Fund during Tax Year		
<b>PART-B: Details of income of specified fund attributable to non-residents and eligible for concessional taxation under section 210(2)</b>			
Sl. No	Income/Loss of the Specified Fund	Amount	Income attributable to units held by non-resident (not being a permanent establishment of a non-resident in India)
4	Income from securities as referred to in section 210(1) [Table: Sl. No.1] (Part A)	Total of Column (5) in Part A of Annexure 1	Total of Column (9) in Part A of Annexure 1
5	Income from Short Term Capital Gain arising from transfer of securities as referred to in section 210(1)[Table: Sl. No.2] (Part B1)	Total of Column (5) in Part B1 of Annexure 2	Total of Column (9) in Part B1 of Annexure 2
6	Income from Short Term Capital Gain arising from transfer of securities as referred to in section 210(1)[Table: Sl. No.3] (Part B2)	Total of Column (5) in Part B2 of Annexure 2	Total of Column (9) in Part B2 of Annexure 2
7	Income from Long Term Capital Gain as referred to in section 210(1)[Table: Sl. No.4] (Part B3)	Total of Column (5) in Part B3 of Annexure 2	Total of Column (9) in Part B3 of Annexure 2
8	Income from Long Term Capital Gain as referred to in section 210(1)[Table: Sl. No.5] (Part B4)	Total of Column (5) in Part B4 of Annexure 2	Total of Column (9) in Part B4 of Annexure 2

**Declaration**

I \_\_\_\_\_ (name), holding PAN \_\_\_\_\_, do hereby affirm that the conditions stipulated in Schedule VI [Note 1(g)(i)] are satisfied by the specified fund. I do hereby declare that to the best of my knowledge and belief what is stated above and, in the Annexure(s) is correct and complete. I further declare that I am furnishing such statement in my capacity as \_\_\_\_\_(designation) and that I am competent to make this declaration and furnish this statement.

*Place:*

*Date:*

*Signature* .....

*Name* .....

*Designation* .....

**Annexure 1**

S. No .	Name of security	Nature of Income (select one)	Date of receipt of income (dd/mm/yyyy)	Income (in Rs. )	Assets under management held by non-resident unit-holders (not being the permanent establishment of an non-resident in India) as on the date of receipt of income	Total asset Under management as on the date of receipt of income.	Ratio	Income attributable to units held by non-resident (not being a permanent establishment of a non-resident in India) (in Rs.)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)= (6)/ (7)	(9) = (5)×(8)
<b>Part A. Income from securities as referred to in section 210(1) [Table: Sl. No.1]</b>								
1.		1. Dividend 2. Interest 3. Others (Specify)						
2.		1. Dividend 2. Interest 3. Others (Specify)						
3.		1. Dividend 2. Interest						

1.		1. Dividend 2. Interest 3. Others (Specify)						
2.		1. Dividend 2. Interest 3. Others (Specify)						
3.		1. Dividend 2. Interest						

		3. Others (Specify)						
<b>To tal</b>								

**Annexure 2**

S. No.	Name of security	Date of acquisition (dd/mm/yyyy)	Date of transfer (dd/mm/yyyy)	Capital Gain	Aggregate of daily 'assets under management' of the specified fund held by non-resident unit holders (not being the permanent establishment of a non-resident in India) from the date of acquisition of the security to the date of transfer of such security	Aggregate of daily total 'assets under management' of the specified fund, from the date of acquisition of the security to the date of transfer of such security.	Ratio	Income attributable to units held by non-resident (not being a permanent establishment of a non-resident in India)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8) = (6)/(7)	(9) = (5)×(8)

**Part B1 Income from Short Term Capital Gain as referred to in section 210(1)[Table: Sl. No.2]**

1.								
2.								
Total								

**Part B2. Income from Short Term Capital Gain as referred to in section 210(1)[Table: Sl. No.3]**

1.								
2.								
Total								

**Part B3. Income from Long Term Capital Gain as referred to in section 210(1)[Table: Sl. No.4]**

1.								
2.								
Total								

**Part B4. Income from Long Term Capital Gain as referred to in section 210(1)[Table: Sl. No.5]**

1.								
2.								
Total								

**Note:**

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain
  - i. Country/Region,
  - ii. Flat/Door/Building,
  - iii. Road/Street/ Block/Sector,

- iv. PIN/ZIP Code,*
- v. Post Office,*
- vi. Area/locality,*
- vii. District,*
- viii. State*

3. Amounts to be filled in ₹ unless otherwise provided.